

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 205
36/241-242/ND/2018

IN THE MATTER OF:

Sh. Vinay Kumar Aggarwal & Anr.

... **Applicant/Petitioner**

Versus

Uniworld Builders Pvt. Ltd. & Ors.

... **Respondent**

Under Section: 241-242 of Comp. Act

Order delivered on 10.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Yash Kotak, Adv. Harsh Pratap Shahi,
Adv. Dev Shahi

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Despite opportunities granted for the purpose, no reply has been filed on behalf of the Respondent No. 3. In the wake, his right to file reply is forfeited. Let the petition be listed on the basis of the documents/pleadings available on DMS/e-portal of this Tribunal.

List for hearing on 26.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)